

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
31-05-2024 AT 10:30 AM**

**CP (IB) No. 75/9/HDB/2023  
AND  
IA(IBC) 1041/2024 in CP (IB) No. 75/9/HDB/2023  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

M/s. ZTE Corporation

**...Operational Creditor**

**AND**

M/s. Smartron Indian Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 1041/2024**

Learned Counsel Mr Ch Srinivasulu, for applicant present physically.

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 18.06.2024, for filing proof of service and for counter.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**